



DIRECTORATE OF INFORMATION & PUBLIC RELATIONS

Government of Mizoram

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GOVERNMENT ISSUES ADDITIONAL INSTRUCTIONS FOR COMPLIANCE DURING LOCKDOWN

No.32/2020-2021

Government of Mizoram, in continuation of DM&R Department's Order No. B. 13021/101/2020-DMR/Pt.III dt. 06.04.2020 and in pursuance of the MHS Order No. 40-3/2020-DM-1 (A), dt. 03.04.2020 and dt. 10.04.2020, had issued the following additional instructions for strict compliance.

FOURTH ADDENDUM

A. Addition of sub-clause (n) & (o) in exception to clause 4.

(n) Shops of agriculture machinery, its spare parts (including its supply chain) and repairs to remain open.

(o) Shops for truck repairs on highways, preferably at fuel pumps.

B. Addition of sub-clause (f) in exception to Clause 5.

(f) Tea industry, including plantation with maximum of 50% workers.

FIFTH ADDENDUM

A. Addition of sub-clause (p) in exception to Clause 4.

(p) Operation of fishing (marine) aquaculture industry, including feeding & maintenance, harvesting, processing, packaging, cold chain, sale and marketing; hatcheries, feed plants, commercial aquaria, movement of fish/ shrimp and fish products, fish seeds/ feed and workers for all these activities.

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